The Arunachal Pradesh (Re-Organisation of Districts) Act, 1980

Act 3 of 1980

Keyword(s):
Existing District, Re-organisation of District.

THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS) ACT, 1980

(Act No. 3 of 1980)

Received the assent of the President of India on 3-5-80

AN

ACT

to provide for re-organisation of districts for better administration of the Union territory of Arunachal Pradesh:

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-first Year of the Republic of India, as follows:—

1. (1) This Act may be called the Arunachal Pradesh
(Re-organisation of Districts) Act, 1980.

   (2) It extends to the whole of the Union territory
of Arunachal Pradesh.

   (3) It shall come into force on such date as the
Government may, by notification in the Official Gazette,
appoint, and different dates may be appointed for coming
into force of different provisions of the Act.

2. In this Act, unless the context otherwise requires,— Definitions.

   (a) "existing district" means any of the districts
referred to in section 3 of the North East Frontier Agency (Administration) Regulation, 1965;

   (b) "existing law" means any law, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having the force of law in India or any part thereof and includes similar laws enacted by the Legislative Assembly of Arunachal Pradesh having the force of law in Arunachal Pradesh or any part thereof;

   (c) "Government" means the Government of the
Union territory of Arunachal Pradesh;

   (d) "Official Gazette" means the Government of
Arunachal Pradesh Gazette published by authority.

3. (i) On and from the appointed day this Act comes into force, so much of the area of the existing Kameng administrative District, as is contained within the boundaries set out boundaries
in Schedule I to this Act, and hitherto known as Seppa sub-division, shall henceforth be constituted as a separate unit of administration and be known by the name of EAST KAMENG DISTRICT.

(2) The residuary area of the existing Kameng District, other than that specified in sub-section (1) above, shall henceforth be known by the new name of WEST KAMENG DISTRICT.

4. (1) On and from the appointed day this Act comes into force, so much of the area of the existing Subansiri District, as is contained within the boundaries set out in Schedule II to this Act, and hitherto known as Daporijo sub-division, shall henceforth be constituted as a separate unit of administration and be known by the name of UPPER SUBANSIRI DISTRICT.

(2) The residuary area of the existing Subansiri District, other than that specified in sub-section (1) above, shall henceforth be known by the new name of LOWER SUBANSIRI DISTRICT.

5. (1) On and from the appointed day this Act comes into force, so much of the area of the existing Siang District, as is contained within the boundaries set out in Schedule III to this Act, and hitherto known as Patiglot sub-division, shall henceforth be constituted as a separate unit of administration and be known by the name of EAST SIANG DISTRICT.

(2) The residuary area of the existing Siang District, other than that specified in sub-section (1) above, shall henceforth be known by the new name of WEST SIANG DISTRICT.

6. (1) On and from the appointed day this Act comes into force, so much of the area of the existing Lohit District, as is contained within the boundaries set out in Schedule IV to this Act, and hitherto known as Dibang Valley sub-division, shall henceforth be constituted as a separate unit of administration and be known by the name of DIBANG VALLEY DISTRICT.

(2) The residuary area of the existing Lohit District, other than that specified in sub-section (1) above, shall continue to be known as LOHIT DISTRICT.

7. Any reference in any existing law to any of the new districts of EAST and WEST KAMENG.
to the respective new districts constituted under this Act.

8. If any difficulties arise in giving effect to any of the provisions of this Act, the Government may, by order published in the Official Gazette, make such provision as it considers necessary or expedient for the purpose of removing those difficulties.

SCHEDULE I

[See Section 3 (1)]

( Boundary of the EAST KAMENG DISTRICT )

North : Bounded by MacMohan Line (International boundary) and part of existing Subansiri District.

East : Existing Subansiri District.

South : Darrang District, Assam.

West : Bomdila Sadar-Sub-division of existing Kameng District demarcated as follows:

(i) Bounded by traditional boundary of the Western most villages of Wada, Nissanjeng, Sachung, Lada, Gradung, Waka, Ratju, Panayang and Sekong; and

(ii) Traditional boundary of Western most villages of Seppa circle, such as Ponkar, Talomsima and Sepung; then

(iii) Confluence of Bichom and Koyo; then

(iv) Southward in the same axis till it reaches river Kameng covering the traditional boundary of Wote village situated on the West of river Kameng and Nilowa. Leling located in the East Bank of the river Kameng. Then from the river boundary, divides Seppa and Bomdila till the river Kameng in the South touches the plains of Assam.
SCHEDULE II

[See Section 4 (1)]

( Boundary of the UPPER SUBANSIRI DISTRICT )

North : MacMohan Line (International Boundary).

South & South-West (Boundary with Ziro area). The Boundary starts from height 15721 (MR-MO 4686 of M/S No. 82-II) on the MacMohan Line and it runs in North-Easternly direction along the hill ridges to height 18583. Then in South-Easternly direction to height 16142 and 14190, then towards East to height 13412, then North-East to height 12504, then towards South East to height 9602, thence turns to South West to heights 9264 and 7264, then South East to height 7586, then South to height 8530, from where it runs South East to ROMTA triangulated height 9826 (MR-MP 2846 of M/S No. 83-B), thence South-East to DUMPU height 8380 (MR-MP 3831 of M/S No. 83-1), thence runs North East to PODU triangulated height 8355, then South East to height 6560, then again South East to height 5610 crossing Ziro-Daporijo motorable road at KM stone 102 and finally boundary runs South East straight to confluence of Kamla Subansiri river at MR-MP:6523 of M/S No. 83-1.

North (Boundary with the existing Siang District).

The boundary between Daporijo and East & East. Siang starts from the MacMohan Line at Map reference MK 2231 of Map Sheet No. 82-L which goes South Eastward to a spot height at 14569 and along the ridges to a spot height 13221. Then it follows a South-East direction along the high ridges to spot heights at 12876, 12720, 12976, 12710 and South to spot height 12980. The boundary then goes North Eastward to 12742, and goes South East to 13084 and then along the mountain ridges South Eastward to spot heights 12727, passing through 12825 and 13066. This mountain ridge is known as Yorjing mountains. From this point it goes East to 13099, South to 13096 and South to 10530, then South West to 11330. The line follows a South direction to spot height 11190, height 7501 and 6293 till it reaches spot height 6483, passing through 6601. At spot height 6483 it takes an Easternly direction till it makes the stream namely
Rule Nallah on Daporijo—Bame road at the concrete bridge. From the concrete bridge it crosses Sii river. It goes upto the mountain ridges in an Easternly direction to spot height 5350. Again running along the highest points of the ridge Eastward and South-Eastward, crossing Singing river and rises to the peak 5890 as Runag on the map. From this point it goes South-Westerly to spot height 6190. It goes in the same direction to triangular point 5460 known as Potu. The boundary follows a South-Westerly direction along this ridge and then goes in Westernly direction to the confluence of Kamla Subansiri river at map reference MP-6523 of map sheet 83-1.

SCHEDULE III

(See Section 5 (1))

(Boundary of the EAST SIANG DISTRICT)

South: Assam.

East: (Boundary with Anini). From the point where the Sassiri River meets the Innerline, thence upstream, along the course of Sassiri river till it meets its source and thence along the ridge till it meets at Peak Abroka at point 13325.

North: (Boundary with Along area). From a point Abroka along the ridge towards Westernly direction till it meets at peak at point 13095, thence along the ridge connecting Longing Peak point 12192, point 10606, point 9116, point 8616, point 7755, thence along the ridge till it meets river Siang near Rikor, thence along the river till it meets Angong river.

West: (Boundary with Along area). From the point confluence of river Angong along the Southernly ridge till it meets at peak Moling at point 10035, thence along the ridge connecting peak at point 8140, 8415, thence along the Easternly direction along the ridge connecting peak at point 6240, thence along the ridge along the Southernly direction till it meets Peak Basar at point 6121, thence along
the river Ahum till it meets the confluence of Siyum river, thence along the Westernly direction connecting the confluence of river Yambung, thence along the ridge till it meets at Peak Dokong at point 3642, thence along the ridge connecting peak at point 5000, thence along the ridge till it meets Simen river and thence along the Simen river till it meets at Dipa on the Innerline.

SCHEDULE IV

[See Section 6 (1)]

(Boundary of the DIBANG VALLEY DISTRICT)

North : MacMohan Line.

East : A point where Southern boundary of Majing P. R. F. meets Balijan river (a point on the Balijan river from where Innerline goes towards Kundil river). Thence upstream of Balijan river along its right bank upto the origin of Balijan river. Thence to a highest point (10430) in the Eastern direction. Thence along Janta river till its junction with Digaru river. Thence to the highest points 13350, 15040, 15210, 17126, 16402, 16040, 16379 and 15600 wpte the MacMohan line.

South : Along the Innerline (Assam-Arunachal boundary) starting from Sisiri river (Western side) to Haiju river (in Eastern side).

West : The common boundary with Siang District.

Note : Published in the Arunachal Pradesh Gazette, Extraordinary Vol II No. 113, Dated May 13, 1980.
THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS) AMENDMENT ACT, 1987

[ ACT No. 7 of 1987 ]

AN ACT

FURTHER to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980.

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-eighth Year of the Republic of India as follows:

1. This Act may be called the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1987.

2. In the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (hereinafter referred to as the principal Act), after section 6, the following section shall be inserted, namely:

"6A. (1) On and from the date the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1987 comes into force, so much of the area of the existing Tirap District, as is contained within the boundaries set out in Schedule V to this Act, and hitherto known as 'Changlang Sub-division', shall henceforth be constituted as a separate unit of administration and be known by the name of Changlang District.

(2) The residual area of the existing Tirap District, other than that specified in sub-section (1) above shall continue to be known by the name of Tirap District."

3. In the principal Act, after Schedule IV the following shall be inserted, namely:

"SCHEDULE V

[ See Section 6A (1) ]

Extent and Boundaries of the Changlang District.

The Changlang District shall comprise the areas which immediately before the appointed day were comprised in the existing Changlang Sub-division."

THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS) AMENDMENT ACT, 1988

AN

ACT

(Act No. 3 of 1988)

Further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (No. 3 of 1980).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-ninth Year of the Republic of India as follows:

1. This Act may be called the Arunachal Pradesh [Short title.


2. In the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 [Insertion of

(heretofore referred to as the principal Act), after sub-section (2) of section 3, the follow-

ing sub-section shall be inserted, namely:

“(3) On and from the appointed day this Act

comes into force, the existing Tuting Sub-division shall

be transferred from the West Siang District and thence-

forth be formed part of East Siang District and areas

and boundaries specified in sub-section (2) of Section 3

and the Schedule III respectively of the principal Act

shall deem to be modified accordingly.

NOTE: Published in Arunachal Pradesh Gazette,

Extraordinary, No. 61, Vol. IV, dated October

27, 1988
THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS) AMENDMENT ACT, 1992 (Act No. 1 of 1993)

(Received the assent of the Governor on 11-1-93)

AN

"ACT"

further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (No. 3 of 1980).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Forty-third Year of the Republic of India as follows:

Short title. - 1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1992.

(2) It shall be deemed to have come into force on the 22nd day of September, 1992.

Amendments of Act. - 2. (1) In sub-section (2) of section 4 of the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (hereinafter referred to as the principal Act), for the words, figures and brackets "sub-sections (1) and (2) of this section" shall be substituted.

(2) After sub-section (2) of section 4 of the principal Act, the following sub-section shall be inserted namely:

"(3) On and from the appointed day the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1992, comes into force, so much of the area comprising the following administrative units under the existing Lower Subansiri District, namely:

(i) Sagalee,
(ii) Dolmukh,
(iii) Badgoan,
(iv) Itanagar (Capital complex),
(v) Miao, and
(vi) Kimin,

shall be constituted as a separate administrative unit and be known by the name of PAPUM PARE DISTRICT."


(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.
THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS) AMENDMENT ACT, 1994
(Act No. 7 of 1994)
(Received the assent of the Governor on 22nd November 1994).

AN ACT

further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (No. 3 of 1980).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Forty-fifth Year of the Republic of India as follows:

Short title
1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1994.
(2) It shall come into force at once.

Amendment
2. (1) In sub-section (2) of Section 5 of the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (hereinafter referred to as the principal Act), for the words figure and brackets "sub-section (1) above", the words, figures and brackets "sub-section (1), (3) and (4) of this section" shall be substituted.
(2) After sub-section (3) of section 5 of the principal Act, the following sub-section shall be inserted, namely:

"(4) On and from the appointed day, the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1994 comes into force so much of the areas comprising the following administrative units under the existing East Siang District namely:

(i) Yingkiang
(ii) Gelling
(iii) Singa
(iv) Marinya
(v) Pállêng
(vi) Jingling
(vii) Tuting
(viii) Gaku
(ix) Katan
(x) Míting

shall be constituted as a separate administrative unit and be known by the name of UPPER SIANG DISTRICT".

Arunachal Govt. Press—28/96 US(Law)-500-11-97
THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS) (AMENDMENT) ACT, 2000
(Act No. 5 of 2000)

AN

ACT

Further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (No. 3 of 1980)

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Fifty-first Year of the Republic of India as follows: -

1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2000.

(2) It shall come into force at once.

2. (1) In sub-section (2) of section 4 of the Arunachal Pradesh (Re-Organisation of Districts) Act, 1980 (hereinafter referred to as the principal Act), for the words, figure and bracket "sub-section (1) and (3) above," the words, figures and brackets "sub-section (1), (3) and (4) of this section" shall be substituted.

(2) After sub-section (3) of section 4 of the principal Act, the following sub-section shall be inserted namely:

"(4) On and from the appointed day the Arunachal Pradesh (Re-Organisation of Districts) (Amendment) Act, 2000 comes into force, so much of the areas comprising the following administrative units under the Lower Subansiri District, namely:

1. Koloriang
2. Damin
3. Sarli
4. Sangram
5. Persiparlo
6. Nyapin
7. Palin
8. Chambang
9. Tali
10. Lending Koling
11. Yangte

shall be constituted as a separate administrative unit and be known by the name of KURUNG KUMEY DISTRICT."
THE ARUNACHAL PRADeSH (RE-ORGANISATION OF DISTRICTS) (AMENDMENT) ACT, 2001

(ACT No. 6 of 2001)

AN

ACT

further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (No. 3 of 1980).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Fifty-Second Year of the Republic of India as follows:

1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2001.

(2) It shall come into force at once.

2. (1) In the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (hereinafter referred to as the Principal Act), after sub-section (2) of section 6, the following sub-section shall be inserted namely:

"3 On and from the appointed day the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2001 comes into force, so much of the area comprising the following administrative units under the Dibang Valley districts namely:

1. Roing
2. Dambuk
3. Koronu
4. Hunli
5. Desali
6. Paglam (Tinali)

shall be constituted as a separate administrative unit and be known by the name of LOWER DIBANG VALLEY DISTRICT".

(ACT NO. 1 OF 2004)

(Received the assent of the Governor on 19-03-2004)

AN

ACT

further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (Act No. 3 of 1980).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Fifty-fifth year of the Republic of India as follows :-

1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, commencement, 2004.

   (2) It shall be deemed to have come into force on 4th December, 2003.

2. (1) In sub-section (2) of Section 6 of the Amendment of Arunachal Pradesh (Re-organisation of Districts) Act, Section 6, 1980 (hereinafter referred to as the Principal Act), for the words and figure "sub-section (1) above" the words and figures, "sub-sections (1) (2A) and (3) of this Section" shall be substituted.

   (2) After sub-section (2) of Section 6 of the Principal Act, the following sub-section shall be inserted namely :-

   "(2A) On and from the appointed day, the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2004 comes into force, so much of the areas comprising the following administrative units under the Lohit District namely :-

   (i) Hayuliang
   (ii) Hawai
   (iii) Manchali
   (iv) Goiliang
   (v) Chaglagam
   (vi) Wafong
   (vii) Kibithoo"
shall be constituted as a separate administrative unit and be known by the name of ANJAW DISTRICT."

3. (1) The Arunachal Pradesh (Re-organisation of Districts) (Amendment) Ordinance, 2003 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the Principal Act, as amended by this Act.